

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.7452/Del/2019
Assessment Year : 2015-16**

M/s Sheetal Vihar CGHS Ltd., Plot No.10, Sector-23, Dwarka, New Delhi – 110 075. PAN : ANKPR2933G. (Appellant)	Vs.	Income Tax Officer, Ward-43(5), New Delhi. (Respondent)
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Appellant by	:	Shri Avdesh Bhatnagar, Advocate.
Respondent by	:	Shri M. Baranwal, Senior DR.

Date of hearing	:	25.09.2020
Date of pronouncement	:	25.09.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Rohtak dated 21st June, 2019.

2. The learned counsel for the assessee, vide letter dated 7th September, 2020 received through email has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 25th September, 2020.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **M/s Sheetal Vihar CGHS Ltd.,
Plot No.10, Sector-23, Dwarka,
New Delhi – 110 075.**
2. Respondent : **Income Tax Officer, Ward-43(5), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar